

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 480/252/ND/2018

In the matter of:

Winrade Trading Pvt. Ltd.
Vs.
ROC & Another.

....**Appellant**

....**Respondent**

Under Section: 252

Order delivered on 11.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant	: Mr. Pawan Kumar, Adv
	: Mr. Awnish Kumar, Adv
For the Respondent	: Ms. Kusum Yadav, Company Prosecutor
For the IT	: Mr. Ajit Sharma, Adv. : Mr. Adnan Siddiqui, Adv. : Mr. Ashutosh Senger, Adv.

ORDER

On the last date of hearing i.e. 09.08.2018 the Income Tax Department was given last chance to file reply. The learned counsel for the Income Tax Department states that reply has been received from Assessing Officer and shall file within two days. Copy should be served in advance to the other side. ROC has filed reply. In the meantime, order is reserved.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

